

Appeal No. 10-50(A)/2015

**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9295/15)/Appeal/15907

Dated : 05-08-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

06 AUG 2015

West Block No.-2, R.K.Puram,
New Delhi-110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	22-06-2015	
3.	Details of the order appealed against		
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	22-8-2015	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time	
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 22-6-2015.(Annexure-1) 2. Copy of CPIO's letter dated 25-6-2015.(Annexure-2) 3. Copy of Appellant's letter dated 29-6-2015.(Annexure-3)	

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 22-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) Please provide the following information in relation to (i) Appeal No. E/1806/2007 (V.K. Tulsian, Chartered Accountant v. CCE, Lucknow) (ii) Appeal No. E/50582-50588, 50605 of 2014 in the case of P.K. Verma v. Commissioner, Central Excise and (iii) Appeal No. ST/50483/2014-ST(SM) (Punjab National Bank v. CCE & ST, Jaipur-II)

(i). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders.

(ii). Copies of all the notes put up by the registry with orders thereon.

(iii). Copies of any order/directions for out of turn listing of the matter

(iv). Details of the dates on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.

(v). Copies of all the After Court Cause Lists including Supplementary Cause Lists, if any.

(vi). Copies of all notice of hearing issued to parties.

(vii). Copies of any Court directions/orders received in the aforesaid matter.

(viii). Copy of compliance report, if any and current status of the case with next Date of hearing.

(ix). Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.

(B) After providing the above information, please provide inspection of all records, documents, note-sheets and files relating to the information as referred to in point (A) above. Please provide inspection of complete file(s) even if they contain part of the information. Please note that I will undertake the inspection only if it is necessary in view of incorrect and incomplete information provided by you.

(C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 25-6-2015 (**Annexure-2**) of CPIO to AR (Excise), CESTAT. The Appellant vide letter dated 29-6-2015 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.

4

- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 05-08-2015

o/c

(B)

Application under Section 6 of the Right to Information Act, 2005

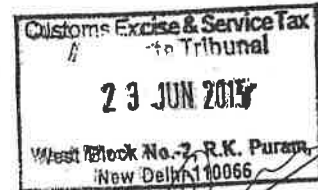
ANNEXURE- I

Ref. No. :RTI/P-195/9295/15

Dated : 22-6-2015

To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the following information in relation to (i) Appeal No. E/1806/2007 (V.K. Tulsian, Chartered Accountant v. CCE, Lucknow) (ii) Appeal No. E/50582-50588, 50605 of 2014 in the case of P.K. Verma v. Commissioner, Central Excise) and (iii) Appeal No. ST/50483/2014-ST(SM) (Punjab National Bank v. CCE & ST, Jaipur-II) (i). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders. (ii). Copies of all the notes put up by the registry with orders thereon. (iii). Copies of any order/directions for out of turn listing of the matter (iv). Details of the dates on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon. (v). Copies of all the After Court Cause Lists including Supplementary Cause Lists, if any. (vi). Copies of all notice of hearing issued to parties. (vii). Copies of any Court directions/orders received in the aforesaid matter.

6

		<p>(viii). Copy of compliance report, if any and current status of the case with next Date of hearing.</p> <p>(ix). Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(B) After providing the above information, please provide inspection of all records, documents, note-sheets and files relating to the information as referred to in point (A) above. Please provide inspection of complete file(s) even if they contain part of the information. Please note that I will undertake the inspection only if it is necessary in view of incorrect and incomplete information provided by you.</p> <p>(C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.</p> <p>Note:-Please provide point-wise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 26F 026447 for Rs.10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above

Hira/—9295
asn

(7)

ANNEXURE- 2

F.No.....10-96...../CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 25/06/15

ID No. 10-96/15

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R. K. Jain
Under RTI Act, 2005 vide No. 9295/15 dated
22-06-15 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9295/15 dated 22-06-15 CPIO ID No 10-96/15 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 10/7/15 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above


(Rajender Prasad)
Accounts Officer/CPIO

To

- 1 AD EXCISE, CESTAT New Delhi
- 2 Computer Section for website.
- 3 _____

Copy for information to:-

Sh R. K. Jain

1512-B BHISHAM PITAMAH MARG,
WAZIR NAGAR,
NEW DELHI-110003

V-14553

Encl/Pile

o/c

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE-3

29 JUN 2015

1512-B, Bhishm Pitamah Marg,
Wazir Nagar,

NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9295/15/R15317
29-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9295/15, dated 22/6/2015

Dear Sir,

This refers to the letter F.No.10-96/CESTAT/CPIO-ND/RP/2015, dated 25-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-50 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-96/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

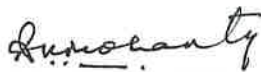
...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 46/2015


The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015, followed with reminder dated 21.08.2015 to the Assistant Registrar (Excise) & Single Member Bench, who are also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO for collection of information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9295/15)/Appeal/15907 dated 05.08.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110069

Appeal No. 1049(A)/2015

①

**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9291/15)/Appeal/15906

Dated : 05-08-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

06 AUG 2015

West Block No. 2, R.K. Puram
New Delhi-110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs, Excise & Service Tax Appellate Tribunal West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	22-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	22-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 22-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 25-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 29-6-2015. (Annexure-3)

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 22-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) Please provide the following information in relation to (i) Appeal No. ST/546/2012 & ST/50872/2014 (Jubilant Chemsys v. CCE & ST, NOIDA), (ii) ST/636/2009 (BDA Pvt. Ltd. v. CCE, Meerut) and (iii) C/55868/2014-CU(SM) (Rathi Enterprises v. CCE & ST, NOIDA) (iv) C/55723/2014, C/55724/2014, C/55725/2014, C/55726/2014, C/55727/2014 (Sachin Chemicals Agency & Ors. v. CCE & ST, NOIDA) and (v) ST/55426/2014 (Nortel Networks India Pvt. Ltd. v. CST, Delhi):-

(i). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders.

(ii). Copies of all the notes put up by the registry with orders thereon.

(iii). Copies of any order/directions for out of turn listing of the matter

(iv). Details of the dates on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.

(v). Copies of all the After Court Cause Lists including Supplementary Cause Lists, if any.

(vi). Copies of all notice of hearing issued to parties.

(vii). Copies of any Court directions/orders received in the aforesaid matter.

(viii). Copy of compliance report, if any and current status of the case with next Date of hearing.

(ix). Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.

(B) After providing the above information, please provide inspection of all records, documents, note-sheets and files relating to the information as referred to in point (A) above. Please provide inspection of

complete file(s) even if they contain part of the information. Please note that I will undertake the inspection only if it is necessary in view of incorrect and incomplete information provided by you.

(C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.

- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 25-6-2015 (**Annexure-2**) of CPIO to AR (Customs/ST). The Appellant vide letter dated 29-6-2015 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUND OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.

- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 05-08-2015

o/c

ANNEXURE-1

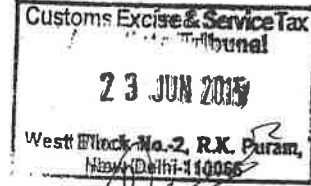
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9291/15

Dated : 22-6-2015

To


Shri Rajender Prasad
CPIO & Accounts Officer
Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the following information in relation to (i) Appeal No. ST/546/2012 & ST/50872/2014 (Jubilant Chemsys v. CCE & ST, NOIDA), (ii) ST/636/2009 (BDA Pvt. Ltd. v. CCE, Meerut) and (iii) C/55868/2014-CU(SM) (Rathi Enterprises v. CCE & ST, NOIDA) (iv) C/55723/2014, C/55724/2014, C/55725/2014, C/55726/2014, C/55727/2014 (Sachin Chemicals Agency & Ors. v. CCE & ST, NOIDA) and (v) ST/55426/2014 (Nortel Networks India Pvt. Ltd. v. CST, Delhi):- (i). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders. (ii). Copies of all the notes put up by the registry with orders thereon. (iii). Copies of any order/directions for out of turn listing of the matter (iv). Details of the dates on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon. (v). Copies of all the After Court Cause Lists including Supplementary Cause Lists, if any. (vi). Copies of all notice of hearing issued to parties.

6

		<p>(vii). Copies of any Court directions/orders received in the aforesaid matter.</p> <p>(viii). Copy of compliance report, if any and current status of the case with next Date of hearing.</p> <p>(ix). Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(B) After providing the above information, please provide inspection of all records, documents, note-sheets and files relating to the information as referred to in point (A) above. Please provide inspection of complete file(s) even if they contain part of the information. Please note that I will undertake the inspection only if it is necessary in view of incorrect and incomplete information provided by you.</p> <p>(C) Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.</p> <p>Note:-Please provide point-wise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No.26F 026441 for Rs.10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Him/—
GK

(7)

ANNEXURE- 2

F.No. 10-94 /CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 25/06/15

ID No. 10-94/15

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R.K. Jain
Under RTI Act 2005 vide No. 9291/15 dated
22.6.15 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9291/15 dated 22.06.15 CPIO ID No 10-94/15 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 10/7/15 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above


(Rajender Prasad)
Accounts Officer/CPIO

To

- 1 AR Customs/ST CESTAT, New Delhi
- 2 Computer Section for website.
- 3 _____

V-14548

Copy for information to:-

Sh R.K. Jain,
1512-B, BHISHAM PITAMAH MARG,
WAZIR NAGAR,
NEW DELHI-110003

d/c

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE- 3

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

29 JUN 2015

RTI/P-195/9291/15/R15314

29-06-2015

Assistant Registrar (Customs/ST)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9291/15, dated 22/6/2015

Dear Sir,

This refers to the letter F.No.10-94/CESTAT/CPIO-ND/RP/2015, dated 25-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-49 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-94/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 45/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 05.08.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 25.06.2015, followed with reminder dated 16.09.2015 to the Assistant Registrars (Customs)/ST, who are also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9291/15)/Appeal/15906 dated 05.08.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED 01

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110068

Appeal No. 10-48(A)/2015

①

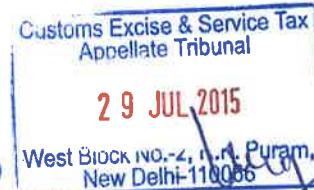
**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9227/15)/Appeal/15884

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	09-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	9-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 9-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 15-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 20-6-2015. (Annexure-3)

20/RTI/SKM/15
29/9/15

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 09-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) *Please provide the following information in relation to Appeal Nos. (i) E/1189-91/11 (Shiv Shakti Earth Movers & Ors) (ii) E/1065/09 & E/2806/10 (K.P. Pouches Pvt. Ltd.) (iii) E/2352/05 (Makhanlal Vinod Kumar) (iv) E/56303/13 & E/56903/13 (Monu Steels, Kailash Traders) (v) E/1711, 1712, 2283, 2284, 2285, 2286, 1911/12 (Allure International, Alcome Overseas & Ors.)*

(i) *Copies of all Order Sheets/Record of Proceedings.*

(ii) *Copies of all the notes put up by the registry with orders thereon.*

(iii) *Copies of any order/directions for out of turn listing of the matter*

(iv) *Details of the date on which the aforesaid matter was mentioned.*

Please also provide copies of the mention memo and directions thereon.

(v) *Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.*

(vi) *Copies of all notice of hearing issued to parties.*

(vii) *Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.*

(viii) *Copies of 1st four pages of appeals & last 4 pages of impugned order.*

(B) *Please provide list of files from which the information as sought above is provided by you.*

(2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That the appellant received letter dated 15-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letter dated 20-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUND OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at

9

the time of hearing.

- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9227/15

Dated : 9-6-2015

To


Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi – 110066

10 JUN 2015

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to Appeal Nos.(i) E/1189-91/11 (Shiv Shakti Earth Movers & Ors) (ii) E/1065/09 & E/2806/10 (K.P. Pouches Pvt. Ltd.) (iii) E/2352/05 (Makhanlal Vinod Kumar) (iv) E/56303/13 & E/56903/13(Monu Steels, Kailash Traders) (v) E/1711, 1712, 2283, 2284, 2285, 2286, 1911/12 (Allure International, Alcome Overseas & Ors.)</p> <p>(i) Copies of all Order Sheets/Record of Proceedings.</p> <p>(ii) Copies of all the notes put up by the registry with orders thereon.</p> <p>(iii) Copies of any order/directions for out of turn listing of the matter</p> <p>(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.</p> <p>(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.</p>

6

		<p>(vi) Copies of all notice of hearing issued to parties.</p> <p>(vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(viii) Copies of 1st four pages of appeals & last 4 pages of impugned order.</p> <p>(B) Please provide list of files from which the information as sought above is provided by you.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 25F 999100 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Mo—

F.No.....10-75...../CESTAT/CPIO-ND/RP/2015,
 Customs, Excise and Service Tax, Appellate Tribunal,
 West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/06/15

ID No. 10-75/2015

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
 Shri R. K. Jain
 Under RTI Act 2005 vide No. 9227/15 dated
09/06/15 (copy enclosed) wherein certain information are sought
 as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
 No. 9227/15 dated 09/06/15 CPIO ID No 10-75/2015 is
 forwarded herewith to the following officers as deemed CPIO with the
 request to provide correct and para-wise information/inspection on or
 before 03/7/2015 directly to the applicant and intimate the
 undersigned within the stipulated time, failing which you are
 personally responsible for delay and penalty if any, under section 20 of
 RTI Act. You are, further requested to follow OM No.12/31/2013-IR
 dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Signature)
 (Rajender Prasad)
 Accounts Officer/CPIO

To

- 1 Asst. H. Registrar Excise, CESTAT N. Delhi
- 2 Computer Section for website
- 3 _____

Copy for information to:-

Sh R. K. Jain

1512-B BHISHAM PITAMAH MARG,
 WAZIR NAGAR.

o/c
R.K. JAIN M.Com., LL.B.

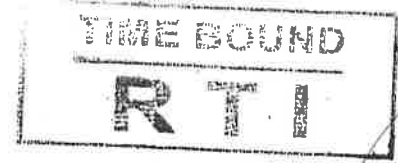
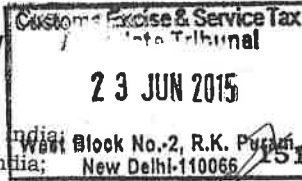
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE-3

**1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243**

RTI/P-195/9227/15/R15182
20-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9227/15, dated 9/6/2015

Dear Sir,

This refers to the letter F.No.10-75/CESTAT/CPIO-ND/RP/2015, dated 15-6-2015 of Shri Rajender Prasad, Accounts Officer & CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-48 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-75/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

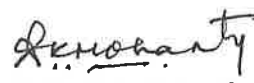
...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 44/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. He further submits that reminder to the above letter has also been sent on 21.08.2015. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9227/15)/Appeal/15884 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE
APPELLATE TRIBUNAL
NEW DELHI-110066

Appeal No. 10-47(A)/2015

(1)

**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9230/15)/Appeal/15887

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

29 JUL 2015

West Block No.-2, R.K. Puram,
New Delhi-110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	09-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	9-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 9-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 15-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 20-6-2015. (Annexure-3)

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 09-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) *Please provide the following information in relation to Appeal Nos. (i) E/1475, 2542, 2650, 2651, 3165/07, E/2706/08 (Amar Wheels) (ii) E/57810/13 (Autovision India Ltd.) (iii) E/59984/13 (Kay Pan Sugandh Pvt. Ltd.) (iv) E/57032, 57245, 57246, 57278, 57697, 58143, 59043-53/13 (R.K. Cigarettes & Ors.) (v) E/3063, 3074-77, 3249/07 (Shadilal Disteilay & Chemicals & Ors.)*

(i) *Copies of all Order Sheets/Record of Proceedings.*

(ii) *Copies of all the notes put up by the registry with orders thereon.*

(iii) *Copies of any order/directions for out of turn listing of the matter*

(iv) *Details of the date on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.*

(v) *Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.*

(vi) *Copies of all notice of hearing issued to parties.*

(vii) *Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.*

(viii) *Copies of 1st four pages of appeals & last 4 pages of impugned order.*

(B) *Please provide list of files from which the information as sought above is provided by you.*

(2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That the appellant received letter dated 15-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letter dated 20-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUND OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

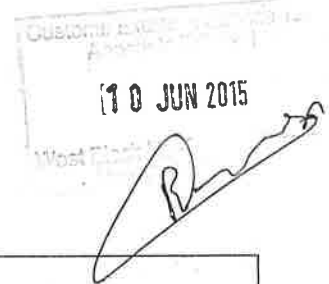
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9230/15

Dated : 9-6-2015


To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to Appeal Nos.(i) E/1475, 2542, 2650, 2651, 3165/07, E/2706/08 (Amar Wheels) (ii) E/57810/13 (Autovision India Ltd.) (iii) E/59984/13 (Kay Pan Sugandh Pvt. Ltd.) (iv) E/57032, 57245, 57246, 57278, 57697, 58143, 59043-53/13 (R.K. Cigarettes & Ors.) (v) E/3063, 3074-77, 3249/07 (Shadilal Disteilay & Chemicals & Ors.)</p> <p>(i) Copies of all Order Sheets/Record of Proceedings.</p> <p>(ii) Copies of all the notes put up by the registry with orders thereon.</p> <p>(iii) Copies of any order/directions for out of turn listing of the matter</p> <p>(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.</p> <p>(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in</p>

		<p>Form XXXVII or diary maintained in any other format by the Court Master and AR.</p> <p>(vi) Copies of all notice of hearing issued to parties.</p> <p>(vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(viii) Copies of 1st four pages of appeals & last 4 pages of impugned order.</p> <p>(B) Please provide list of files from which the information as sought above is provided by you.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 25F 999097 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Mo—

F.No.....10-78...../CESTAT/CPIO-ND/RP/2015,
 Customs, Excise and Service Tax, Appellate Tribunal,
 West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/06/15

ID No. 10-78/15

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
 Shri R. K. Jain
 Under RTI Act 2005 vide No. 9230/15 dated
09.06.15 (copy enclosed) wherein certain information are sought
 as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
 No. 9230/15 dated 09.06.15 CPIO ID No 10-78/15 is
 forwarded herewith to the following officers as deemed CPIO with the
 request to provide correct and para-wise information/inspection on or
 before 03/7/2015 directly to the applicant and intimate the
 undersigned within the stipulated time, failing which you are
 personally responsible for delay and penalty if any, under section 20 of
 RTI Act. You are, further requested to follow OM No.12/31/2013-IR
 dated 12-02-2013 circulated on 23-05-2013

Encl: as above


 (Rajender Prasad)
 Accounts Officer/CPIO

To

- 1 Asst Registrar Excise, CESTAT, New Delhi
- 2 Computer Section for website,
- 3

Copy for information to:-

Sh R.K. Jain,
 1512-B BHISHAM PITAMAH MARG,
 WAZIR NAGAR,
 NEW DELHI-110002

V-14413

Guaranteed

o/c

8

R.K. JAIN M.Com., LL.B.

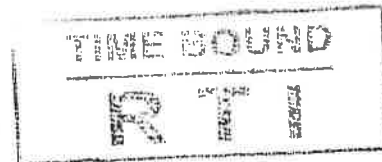
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods & Services;
Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures



ANNEXURE-3

1512-B, Bhishm Pitamah Marg,

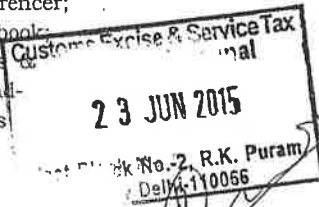
Wazir Nagar,

NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243



RTI/P-195/9230/15/R15179
20-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9230/15, dated 9/6/2015

Dear Sir,

This refers to the letter F.No.10-78/CESTAT/CPIO-ND/RP/2015, dated 15-6-2015 of Shri Rajender Prasad, Accounts Officer & CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-47 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-78/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 43/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. He further submits that reminder to the above letter has also been sent on 21.08.2015. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9230/15)/Appeal/15887 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110068

 20/10

Appeal No. 10-46(A7)/2015

(1)

Dynw. 2436/ek-15
29/7/15

First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal

Ref. No. : RTI/P-537/(9229/15)/Appeal/15886

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	09-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	9-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 9-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 15-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 20-6-2015. (Annexure-3)

25/RTI/8km/15
29/7/15

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 09-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) *Please provide the following information in relation to Appeal Nos. (i) E/2793-2794, 2827/11 (Asian Colour Coated Ispal Ltd.) (ii) E/58784-86/13 (Barco Electronics Systems Pvt. Ltd.) (iii) E/55324-30, 55353, 56602/13 (J.V. Industries & Ors.) (iv) E/3182, 3184/09 (Maruti Suzuki India Ltd.) (v) E/58904/13 (Grasim Industries)*

(i) *Copies of all Order Sheets/Record of Proceedings.*

(ii) *Copies of all the notes put up by the registry with orders thereon.*

(iii) *Copies of any order/directions for out of turn listing of the matter*

(iv) *Details of the date on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.*

(v) *Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.*

(vi) *Copies of all notice of hearing issued to parties.*

(vii) *Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.*

(viii) *Copies of 1st four pages of appeals & last 4 pages of impugned order.*

(B) *Please provide list of files from which the information as sought above is provided by you.*

(2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That the appellant received letter dated 15-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letter dated 20-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUND OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

4

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9229/15

Dated : 9-6-2015

To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to Appeal Nos.(i) E/2793-2794, 2827/11 (Asian Colour Coated Ispal Ltd.) (ii) E/58784-86/13 (Barco Electronics Systems Pvt. Ltd.) (iii) E/55324-30, 55353, 56602/13 (J.V. Industries & Ors.) (iv) E/3182, 3184/09 (Maruti Suzuki India Ltd.) (v) E/58904/13 (Grasim Industries)</p> <p>(i) Copies of all Order Sheets/Record of Proceedings.</p> <p>(ii) Copies of all the notes put up by the registry with orders thereon.</p> <p>(iii) Copies of any order/directions for out of turn listing of the matter</p> <p>(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.</p> <p>(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.</p>

		Master and AR. (vi) Copies of all notice of hearing issued to parties. (vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama. (viii) Copies of 1st four pages of appeals & last 4 pages of impugned order. (B) Please provide list of files from which the information as sought above is provided by you. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 25F 999098 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Mo—

F.No. 10-77...../CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/06/15
ID No. 10-77/15

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R. K. Jain
Under RTI Act 2005 vide No. 9229/15 dated
09.06.15 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9229/15 dated 09/6/15 CPIO ID No 10-77/15 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 03/7/2015 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above


(Rajender Prasad)
Accounts Officer/CPIO

To

- 1 Asst Registrar Excise CESTAT N. Delhi
- 2 Computer Section In website.
- 3 _____

Copy for information to:-

Sh R. K. Jain

1512-B BHISHAM PITAMAH MARG,
WAZIR NAGAR, New Delhi - 110003

R.K. JAIN M.Com., LL.B.

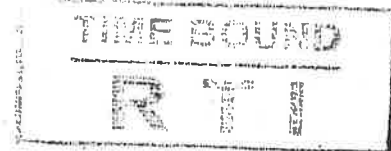
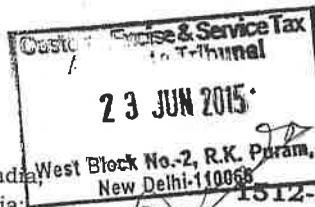
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE-3

1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/9229/15/R15184
20-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9229/15, dated 9/6/2015

Dear Sir,

This refers to the letter F.No.10-77/CESTAT/CPIO-ND/RP/2015, dated 15-6-2015 of Shri Rajender Prasad, Accounts Officer & CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-46 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-77/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

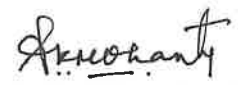
...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 42/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. He further submits that reminder to the above letter has also been sent on 21.08.2015. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9229/15)/Appeal/15886 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED ON
21/09/15
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110068

Appeal No. 10-45(A)/2015

**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9242/15)/Appeal/15890

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

29 JUL 2015

West Block No.-2, R.K. Puram,
New Delhi-110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	17-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	17-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 17-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 23-6-2015. (Annexure-2) 3. Copy of Appellant's letters dated 29-6-2015. (Annexure-3)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) *Please provide the copies of the letters issued under Appendix-XXXII of the CESTAT Judicial Manual forwarding the original case records to the High Courts and the Supreme Court from 1-1-2013 till the date of providing the information.*
 - (B) *Please provide copies of the Requisition Slips issued in Appendix-XXIX of the CESTAT Judicial Manual from 1-1-2013 till the date of providing the information.*
 - (C) *Please provide copy of the Registers under which the original records sent to the Supreme Court/High Courts are maintained from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided.*
 - (D) *Please provide copy of the Registers under which the original records returned to the Supreme Court/High Courts are maintained from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided.*
 - (E) *Please provide copies of the incoming dak registers / inward dak diary and outward dak register / outward dak diary for the dak received from or sent to the Hon'ble Supreme Court / High Courts from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided.*
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That the appellant received letter dated 23-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letters dated 29-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

9

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

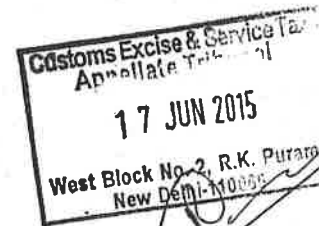
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9242/15

Dated : 17-6-2015

To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the copies of the letters issued under Appendix-XXXII of the CESTAT Judicial Manual forwarding the original case records to the High Courts and the Supreme Court from 1-1-2013 till the date of providing the information.</p> <p>(B) Please provide copies of the Requisition Slips issued in Appendix-XXIX of the CESTAT Judicial Manual from 1-1-2013 till the date of providing the information.</p> <p>(C) Please provide copy of the Registers under which the original records sent to the Supreme Court/High Courts are maintained from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided.</p> <p>(D) Please provide copy of the Registers under which the original records returned to the Supreme Court/High Courts are maintained from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided.</p>

		(E) Please provide copies of the incoming dak registers / inward dak diary and outward dak register / outward dak diary for the dak received from or sent to the Hon'ble Supreme Court / High Courts from 1-1-2008 till the date of providing the information. In case for any period, Registers are not maintained, then the digital records or the records in whatever form, may be provided. Note:-Please provide pointwise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 26F 027464 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/—

7
ANNEXURE-2

F.No. 10-92/CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 23-06-2015

ID No. 10-92/2015

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R. K. Jain
Under RTI Act 2005 vide No. 9242/15 dated
17-06-2015 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9242/15 dated 17-06-15 CPIO ID No 10-92/2015 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 03/7/15 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above


(Rajender Prasad)
Accounts Officer/CPIO

To

- 1 AR, Customs/ST/AD/Excise/SM
- 2 Computer Section for upload
- 3 _____

✓ Copy for information to:-

Sh R. K. Jain
1512-B BHISHAM PITAMAH MARG,
WAZIR NAGAR
NEW DELHI-110002

dc

R.K. JAIN M.Com., LL.B.

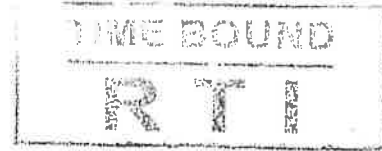
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE-3

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

29 JUN 2015 NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9242/15/R15309

29-06-2015

Assistant Registrar (AD)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9242/15, dated 17/6/2015

Dear Sir,

This refers to the letter F.No.10-92/CESTAT/CPIO-ND/RP/2015, dated 23-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

9/c

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

PHONE.: 24693001-3004

29 JUN 2015

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9242/15/R15311

29-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9242/15, dated 17/6/2015

Dear Sir,

This refers to the letter F.No.10-92/CESTAT/CPIO-ND/RP/2015, dated 23-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



[R.K. Jain]

d/c



10

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

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Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

29 JUN 2015

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9242/15/R15312

29-06-2015

Assistant Registrar (SM)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9242/15, dated 17/6/2015

Dear Sir,

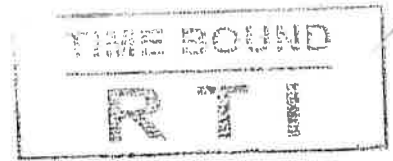
This refers to the letter F.No.10-92/CESTAT/CPIO-ND/RP/2015, dated 23-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

c/c



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

29 JUN 2015

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9242/15/R15305

27-06-2015

Assistant Registrar (Customs/ST)
Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9242/15, dated 17/6/2015

Dear Sir,

This refers to the letter F.No.10-92/CESTAT/CPIO-ND/RP/2015, dated 23-6-2015 of Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-45 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-92/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 41/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 17.6.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same were forwarded under the cover of letter dated 23.06.2015, followed with reminder dated 21.08.2015 and 16.09.2015 for necessary compliance to the Assistant Registrars, Customs, Excise and single Member Bench, who are also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9242/15)/Appeal/15890 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi
3. Office Copy

ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110003

Appeal No. 10-44(A)/2015

①

**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9231/15)/Appeal/15888

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

29 JUL 2015

West Block 2, R.K.Puram,
New Delhi-110066

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	09-06-2015	
3.	Details of the order appealed against		
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	9-8-2015	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time	
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 9-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 15-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 20-6-2015. (Annexure-3)	

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 09-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) *Please provide the following information in relation to Appeal Nos. (i) E/4000/12 & E/55374/13 (Ericsson India) (ii) E/2369-75/09 (Trikoot Iron & Steel Castings & Ors.) (iii) E/50430/14 (Foil Pack Industries) (iv) E/1806, 1814, 1949-51, 2178, 2294-95, 2320-21, 2351-54, 2358-60, 2378-79, 2387-89, 2409, 2412, 2467, 2506-08, 2539-40/05 (Gian Castings & Ors.) (v) E/51726-51727/14 (Panasonic Energy India Ltd.) (vi) E/3799-3803/05 (Shri Ram Udyog)*

(i) *Copies of all Order Sheets/Record of Proceedings.*

(ii) *Copies of all the notes put up by the registry with orders thereon.*

(iii) *Copies of any order/directions for out of turn listing of the matter*

(iv) *Details of the date on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.*

(v) *Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.*

(vi) *Copies of all notice of hearing issued to parties.*

(vii) *Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.*

(viii) *Copies of 1st four pages of appeals & last 4 pages of impugned order.*

(B) *Please provide list of files from which the information as sought above is provided by you.*

(2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the

knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That the appellant received letter dated 15-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letter dated 20-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

4

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/9231/15

Dated : 9-6-2015

To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

17 JUN 2015


1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to Appeal Nos.(i) E/4000/12 & E/55374/13 (Ericsson India) (ii) E/2369-75/09 (Trikoot Iron & Steel Castings & Ors.) (iii) E/50430/14 (Foil Pack Industries) (iv) E/1806, 1814, 1949-51, 2178, 2294-95, 2320-21, 2351-54, 2358-60, 2378-79, 2387-89, 2409, 2412, 2467, 2506-08, 2539-40/05 (Gian Castings & Ors.) (v) E/51726-51727/14 (Panasonic Energy India Ltd.) (vi) E/3799-3803/05 (Shri Ram Udyog)</p> <p>(i) Copies of all Order Sheets/Record of Proceedings.</p> <p>(ii) Copies of all the notes put up by the registry with orders thereon.</p> <p>(iii) Copies of any order/directions for out of turn listing of the matter</p> <p>(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.</p> <p>(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form</p>

		<p>XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.</p> <p>(vi) Copies of all notice of hearing issued to parties.</p> <p>(vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(viii) Copies of 1st four pages of appeals & last 4 pages of impugned order.</p> <p>(B) Please provide list of files from which the information as sought above is provided by you.</p> <p>Note:-Please provide pointwise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 25F 999096 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Place : New Delhi

Encl. : as above

Mo—


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

ANNEXURE-2

F.No. 10-79...../CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/06/15

ID No. 10-79/15

Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R. K. Jain
Under RTI Act 2005 vide No. 9231/15 dated
09-06-15 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9231/15 dated 09.6.15 CPIO ID No 10-79/15 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 03/7/2015 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad)
Accounts Officer/CPIO

To

- 1 AR EXCISE, CESTAT N. Delhi
- 2 Computer Section for website,
- 3

Copy for information to:-

Sh R. K. Jain

1512-B, BHISHAM PITAMAH MARG,
WAZIRpur

V14414

Grand A-22

o/c

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;

Central Excise Law Manual; Customs Tariff of India;

Customs Law Manual; Excise & Customs Circulars

& Clarifications; Excise & Customs Case Referencer;

Service Tax Law Guide; Service Tax Handbook;

Handbook of Duty Drawback on Goods &

Services; Valuation under Central Excise; Hand-

book of Foreign Trade Policy & Procedures

Excise & Service Tax
Appellate Tribunal

23 JUN 2015

West Block No. 2, R.K. Puram,
New Delhi - 110066

TIME BOUND
RTI

ANNEXURE- 3

B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003.

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9231/15/R15185

20-06-2015

Assistant Registrar (Excise)

Customs, Excise & Service Tax Appellate Tribunal

West Block 2, R.K.Puram,

New Delhi - 110066

Sub: My RTI Application No. RTI/9231/15, dated 9/6/2015

Dear Sir,

This refers to the letter F.No.10-79/CESTAT/CPIO-ND/RP/2015, dated 15-6-2015 of Shri Rajender Prasad, Accounts Officer & CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,



[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-44 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-79/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

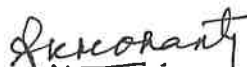
...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 40/2015


The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015, followed with reminder dated 21.08.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO for collection of information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9231/15)/Appeal/15888 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED ON

SIGN. (DEPUTY CHIEF SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110063

Appeal No. 10-43(A)/2015

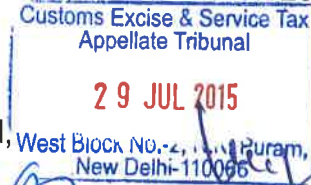
**First Appeal under Section 19 of the Right to Information Act, 2005
against Deemed Refusal**

Ref. No. : RTI/P-537/(9228/15)/Appeal/15885

Dated : 28-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	09-06-2015
3.	Details of the order appealed against	
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	9-8-2015
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 9-6-2015. (Annexure-1) 2. Copy of CPIO's letter dated 15-6-2015. (Annexure-2) 3. Copy of Appellant's letter dated 20-6-2015. (Annexure-3)

BRIEF FACTS OF THE CASE

(1) That the appellant has filed an application dated 09-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:

(A) *Please provide the following information in relation to Appeal Nos. (i) E/56611/13 (Raghuveer Metal) (ii) E/1665/06 (SAIL) (iii) E/56230/13 (Sheela Plastics) (iv) E/58180/13 (Farseen Rubber Industries Ltd.) (v) E/989/05 (Ridhi Sidhi Gluco Bials Ltd.)*

(i) *Copies of all Order Sheets/Record of Proceedings.*

(ii) *Copies of all the notes put up by the registry with orders thereon.*

(iii) *Copies of any order/directions for out of turn listing of the matter*

(iv) *Details of the date on which the aforesaid matter was mentioned. Please also provide copies of the mention memo and directions thereon.*

(v) *Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.*

(vi) *Copies of all notice of hearing issued to parties.*

(vii) *Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.*

(viii) *Copies of 1st four pages of appeals & last 4 pages of impugned order.*

(B) *Please provide list of files from which the information as sought above is provided by you.*

(2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

3

- (3) That the appellant received letter dated 15-6-2015 (**Annexure-2**) of CPIO to various deemed CPIOs. The Appellant vide letter dated 20-6-2015 (**Annexure-3**) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUND OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and spirit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO/Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

4

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 28-07-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9228/15

Dated : 9-6-2015

To


Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

10 JUN 2015

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to Appeal Nos.(i) E/56611/13 (Raghuveer Metal) (ii) E/1665/06 (SAIL) (iii) E/56230/13 (Sheela Plastics) (iv) E/58180/13 (Farseen Rubber Industries Ltd.) (v) E/989/05 (Ridhi Sidhi Gluco Bials Ltd.)</p> <p>(i) Copies of all Order Sheets/Record of Proceedings.</p> <p>(ii) Copies of all the notes put up by the registry with orders thereon.</p> <p>(iii) Copies of any order/directions for out of turn listing of the matter</p> <p>(iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.</p> <p>(v) Copies of all the After Court Cause Lists and copy of relevant daily diary of the Court Master in Form XXXVI and daily diary of AR in Form XXXVII or diary maintained in any other format by the Court Master and AR.</p> <p>(vi) Copies of all notice of hearing issued to parties.</p> <p>(vii) Copies of all Vakalatnamas and no</p>

6

		<p>objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.</p> <p>(viii) Copies of 1st four pages of appeals & last 4 pages of impugned order.</p> <p>(B) Please provide list of files from which the information as sought above is provided by you.</p> <p>Note:-Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 25F 999099 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Mo—

ANNEXURE-2

F.No. 10-76/CESTAT/CPIO-ND/RP/2015,
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 15/06/15

ID No. 10-76/15


Subject: Information sought under RTI Act 2005.

Sir,

Please refer to RTI application of
Shri R.K. Jain
Under RTI Act 2005 vide No. 9228/15 dated
09.06.15 (copy enclosed) wherein certain information are sought
as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section
5(4) read with Section 5(5) of RTI Act, 2005, the RTI application
No. 9228/15 dated 09/06/15 CPIO ID No 10-76/15 is
forwarded herewith to the following officers as deemed CPIO with the
request to provide correct and para-wise information/inspection on or
before 03/7/2015 directly to the applicant and intimate the
undersigned within the stipulated time, failing which you are
personally responsible for delay and penalty if any, under section 20 of
RTI Act. You are, further requested to follow OM No.12/31/2013-IR
dated 12-02-2013 circulated on 23-05-2013

Encl: as above


(Rajender Prasad)
Accounts Officer/CPIO

To

1. Asstt. Registrar Excise CESTAT New Delhi
2. Computer Section for website.
3. _____

Copy for information to:-

Sh R.K. Jain,

1512-B BHISHAM PITAMAH MARG,

ANAND NAGAR, New Delhi - 110003

V-14410

Guard File

R.K. JAIN M.Com., LL.B.

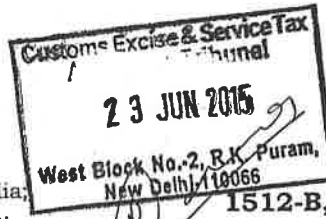
President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures



ANNEXURE-3

1512-B, Bhishm Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE : 24693001-3004
MOBILE : 9810077977
Fax No. 011-24635243

RTI/P-195/9228/15/R15183
20-06-2015

Assistant Registrar (Excise)
Customs, Excise & Service Tax Appellate Tribunal
West Block 2, R.K.Puram,
New Delhi – 110066

Sub: My RTI Application No. RTI/9228/15, dated 9/6/2015

Dear Sir,

This refers to the letter F.No.10-76/CESTAT/CPIO-ND/RP/2015, dated 15-6-2015 of Shri Rajender Prasad, Accounts Officer & CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-43 (A)/CESTAT/ FAA-SKM/2015
CPIO ID No. 10-76/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

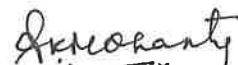
...Respondent

Date of Hearing/decision: 21.09.2015

ORDER No 39/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 9.6.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 15.06.2015, followed with reminder dated 21.08.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of 2 weeks from the date of receipt of the order. All concerned are directed to comply with this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No RTI/P-537/(9228/15)/Appeal/15885 dated 28.07.2015
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

ISSUED ON

SIGN. (DESIGNATED SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI


a 20/10

Appeal No. 10-42(A)/2015

①

Dyno. 2340/CL-15
20/7/15

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. : RTI/P-537/(9211/15)/Appeal/15790

Dated : 17-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Customs, Excise & Service Tax
Appellate Tribunal
20 JUL 2015
20/07

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar. New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer, (b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	04-06-2015
3.	Details of the order appealed against	Letter F. No. 10-69/CESTAT/CPIO-ND/RP/2015, dated 29-6-2015
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	29-7-2015
6.	Whether Appeal in Time.	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI Application dated 4-6-2015. (Annexure-1) 2. Copy of CPIO letter dated 19-6-2015. (Annexure-2) 3. Copy of CPIO letter dated 29-6-2015. (Annexure-3)

7/RTI/SCM/15
20/7/15

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 04-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:
- (A) *Please provide the following information in relation to all the Benches of CESTAT at New Delhi, Mumbai, Kolkata, Chennai, Ahmedabad and Bangalore:-*
- (i). *Please provide the copies of all orders, notes put up by the Hon'ble Members and by the CESTAT Registry for seeking pronouncement of orders beyond the period of 4 months and beyond the period of six months from the date of final hearing. This information may be provided from 1-1-2014 till the date of providing the information.*
 - (ii). *Please provide list of cases in which the permission sought in relation to the cases covered under point (A) above has been granted by the President and name of the members who made such request.*
 - (iii). *Please provide list of cases in which the permission sought in relation to the cases covered under point (A) above has been rejected by the President and name of the members who made such request.*
 - (iv). *Please provide details of the actual date when the order was ultimately pronounced in relation to the cases referred to in point (A) above.*
 - (v). *Please provide list of files from which the information as sought above is provided by you.*
 - (vi). *Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.*
 - (vii). *Please provide list of appeals/application which have been listed without issuing notice of hearing to the parties, from 1.1.2015 till date of providing the information.*
- (B) *Please provide the list of the cases in which the orders have been pronounced without obtaining permission from CESTAT, beyond 4 months from the date of reserving the order. The information in this respect may be provided from 1-4-2013 till the date of providing the information.*
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the

knowledge of the appellant, the information pertains to the Office of the CPIO in question.

- (3) That Shri Rajender Prasad, CPIO & Accounts Officer has deliberately and malafidely provided incomplete and incorrect information despite point-wise specific information sought by the Appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUND OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and spirit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the CPIO has erred in not providing the complete and correct information as sought by the appellant. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (4) That the CPIO has erred in not providing the information in relation to point 4(A)(i) to (vii) despite the note dated 26-6-2015 of the S.P.S. to the Hon'ble President. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (5) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (6) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (7) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall

not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 17-07-2015

o/c

ANNEXURE-1

(3)

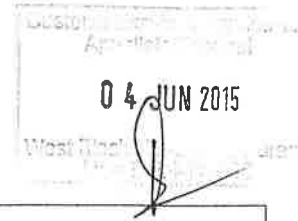
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9211/15

Dated : 4-6-2015

To

Shri Rajender Prasad,
CPIO & Accounts Officer,
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide the following information in relation to all the Benches of CESTAT at New Delhi, Mumbai, Kolkata, Chennai, Ahmedabad and Bangalore:-</p> <p>(i). Please provide the copies of all orders, notes put up by the Hon'ble Members and by the CESTAT Registry for seeking pronouncement of orders beyond the period of 4 months and beyond the period of six months from the date of final hearing. This information may be provided from 1-1-2014 till the date of providing the information.</p> <p>(ii). Please provide list of cases in which the permission sought in relation to the cases covered under point (A) above has been granted by the President and name of the members who made such request.</p> <p>(iii). Please provide list of cases in which the permission sought in relation to the cases covered under point (A) above has been rejected by the President and name of the members who made such request.</p> <p>(iv). Please provide details of the actual date when the order was ultimately pronounced in relation to the cases referred to in point (A) above.</p> <p>(v). Please provide list of files from which the information as sought above is provided by you.</p>

AW, RKS, RK -
to furnish the
information.

	<p>(vi). Please provide copies of all note sheets and correspondence pages of the RTI file in which this application has been dealt with, till the date of providing the information. In case of correspondence emanating from me, only copy of first page of each document may be provided.</p> <p>(vii). Please provide list of appeals/application which have been listed without issuing notice of hearing to the parties, from 1.1.2015 till date of providing the information.</p> <p>(B) Please provide the list of the cases in which the orders have been pronounced without obtaining permission from CESTAT, beyond 4 months from the date of reserving the order. The information in this respect may be provided from 1-4-2013 till the date of providing the information.</p> <p>Note:-Please provide point-wise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 26F 027435 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/---hk

F.No. 10-69/CESTAT/CPIO-ND/RP/2015
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated--- 19/06/15
ID No. 10-69/2015

To,
✓ Shri R.K. Jain
1512-B- Bhishma Pitamaha
Marg, Wazir Nager,
New Delhi - 110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 9211/15 Dt. 04-06-15
and our ID No. 10-69/15... the information received from ~~SPS M(S-AS)~~
containing 2 pages is enclosed herewith for your reference
please.

You are, Therefore, requested to please acknowledge the
receipt and deposit Rs. ----- (@2/- per page) to this Tribunal by
cash or DD in favour of Accounts Officer, CESTAT, New Delhi.


(Rajender Prasad)
Accounts Officer/CPIO

(8)

**CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

To

The CPIO/ Accounts Officer
Customs, Excise & Service Tax
Appellate Tribunal,
New Delhi.

Sh. VPC

hpd

17/6/15

Dated: 17.6.2015

Sir,

Please refer to your letter F.No. 10-69/ CESTAT/ CPIO-ND/ RP /2015 dated 08.06.2015 ID 10-69/2015. (RTI application No. 9211/15 dt 04.06.15).

With reference to abovementioned letter, it is submitted that there was one case of Jagat Alloys Pvt. Ltd. vs. CCE Raigar [E/1625, 1234,1235 and 1573/2006, in which case permission was sought for pronouncement of orders in a case heard by Hon'ble Member (Judicial) Shri Ashok Jindal and Hon'ble Member (Technical) Shri P S Pruthi. After taking the requisite permission, order was sent to Shri Pruthi for pronouncement of order. Copies enclosed as asked for.

Seema Sadana
(Seema Sadana)
SPS to M(J-AJ)

Encl: As above.

CESTAT, New Delhi

30.3.2015

E/1625,1624,1234,1235 &1573/2006

Jagat Alloys Pvt Ltd. & others

vs.

CCE Raigad

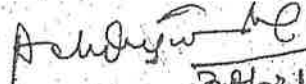
Sub: pronouncement of order – reg

This matter was heard by me along with Shri P S Pruthi, Member (Technical) on 10.10.2014 at Mumbai and order was reserved. As I was transferred to CESTAT, Delhi in December, 2014, order could not be prepared and now same has been prepared and ready for pronouncement. As four months period has already expired and six months period is about to be expired on 10.4.2015, we may be directed as to whether order be pronounced or the matter be listed for rehearing.

Submitted please:

Yas,

Hon'ble President


(Ashok Jindal)
Member (Judicial)

30/03/15

642/15/15
30/3/15

10
By Speed Post

Customs, Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi-110066.

F.No.01/Misc/M(AJ)/2015 -643

Dated the April 1, 2015

To

SPS to Shri P S Pruthi,
Hon'ble Member (Technical)
CESTAT, West Zonal Bench
3rd Floor, Jai Centre, 34, P'D Mello Road
Masjid Bunder (East) Mumbai 400 009.

Sir,

Please find enclosed three green sheets containing first page of order of Jagat Alloys Pvt. Ltd., difference of opinion and page No. 73 duly signed by Hon'ble Member (Judicial) for signature of Hon'ble Member Technical) Shri Pruthi. Permission for pronouncement of order by the Hon'ble President is also enclosed (original copy).

For further action at your end.

Yours faithfully,

Seema Sadana
(Seema Sadana)
SPS

Encl: As above

1/4/15
ISSUED ON

SIGN: (OFFICIAL SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL

ANNEXURE-3

F.No. 10-69/CESTAT/CPIO-ND/RP/2015
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated- 29/6/15

ID No. 10-69/2015

To,

Shri R.K. Jain
1512-B- Bhishma Pitamaha
Marg, Wazir Nagar,
New Delhi - 110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 9211/15 Dt. 4/6/15
and our ID No. 10-69/15. The information received from SPS to H. U. B. J.
& M(J)/SKM containing 62 pages is enclosed herewith for your reference
please.

You are, Therefore, requested to please acknowledge the
receipt and deposit Rs. ----- (@2/- per page) to this Tribunal by
cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender Prasad)
Accounts Officer/CPIO

Encl:- As above

Copy to:- Computer Section for website

For file

Dated:26.06.2015

Sub.:Information sought under letter ID No.10-69/2015
dated 08.06.2014.

Sir,

With reference to your letter I.D. No.10-69/2015 dated 8.6.2015 seeking to provide the information as per the points framed in the RTI application No.RTI/P-195/9211/15 dated 4.6.2015 in paras- 4(A)(i) to (vii) and 4(B), it is submitted that the information sought in respect of para 4(A) (i), the same is not related to the Office of the Hon'ble President, in respect of para 4 (A)(ii) to (v), the same may be available with the concerned Registry, in respect of para 4(A)(vi) and (vii), the same is not related to the office of the President.

2. Regarding the information sought in para 4(B), the same is nil.


(L.P. Pant)

SPS to the Hon'ble President,

CPIO, CESTAT, New Delhi.


26/6/15

13

Dated: 23rd June, 2015

To

The CPIO,
CESTAT,
New Delhi

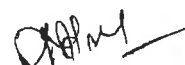
Sub: Information sought under RTI Act, 2005.
Ref: RTI Application No.9211/15 dated 04.06.2015

Sir,

Please refer to your letter No.10-69/CESTAT/CPIO-ND/RP/2015,
dated 08-06-2015.

2. With reference to RTI Application No. 9211/15 dated 04.06.2015
forwarded by the CPIO, in respect of Shri S.K. Mohanty, Member
(Judicial) may kindly be treated as 'NIL'.

Yours faithfully,



(Anitha Jayakumar)
Sr. P.S. to Member (Judicial)
Shri S.K. Mohanty

sh vpc
fupdy
26/6

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-42(A)/CESTAT/FAA-SKM/2015
CPIO ID NO. 10-69/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/decision: 10.08.2015

ORDER No. 28/2015

Being aggrieved with the order dated 29.06.2015 of the CPIO; the present appeal has been preferred by the appellant before this forum. The grievance of the appellant is that the information in relation to point 4(A) (i) to (vii) in the RTI application dated 04.06.2015 have not been furnished by the CPIO.

2. Heard both the sides.

3. In response to the appeal, the CPIO submits that some of the information sought for has already been forwarded to the appellant and with regard to remaining information; the matter has been referred to the Assistant Registrar(s) of the Customs/Excise (SMB), and on receipt of the information from the concerned section, the same shall be furnished to the appellant, preferably within a period of 4 weeks. The appellant acceded to the above submissions of the CPIO.

4. In view of above, the CPIO is directed to obtain the information from the concerned section and submit the same to the appellant within a period of 4 weeks from receipt of this order. The concerned A.R./D.R. are directed to comply this order strictly.


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/(9211/15)/Appeal/15790 dated 17.07.2015..
2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.
3. Office Copy

Reminded
22/9/2015

Appeal No. 10 - 41(A)/2015

①

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. : RTI/P-537/(9130/15)/Appeal/15865
Dated : 17-07-2015

To

1st Appellate Authority Under RTI Act, 2005,
Customs, Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

20 JUL 2015
20/07

A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request :

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	02-06-2015
3.	Details of the order appealed against	Letter ID No.10-55/2015 dated 15-7-2015
4.	Prayer or relief sought	See Prayer clause at the end
5.	Last date for filing the appeal	15-8-2015
6.	Whether Appeal in Time.	Appeal in time
7.	Copies of documents relied upon by the applicant	1. Copy of RTI application dated 2-6-2015.(Annexure-1) 2. Copy of CPIO's letter dated 15-7-2015.(Annexure-2)

RTI/SCM/15
20/7/15

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 02-06-2015 (**Annexure – 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:
- (A) *Please provide date-wise details for the steps taken for complying with the directions dated 13-5-2015 of the Allahabad High Court in the case of Om Shiv Transport v UOI -WT.No.354 of 2015 (copy enclosed) for operationalisation of Allahabad Bench at CESTAT.*
 - (B) *Please provide the arrangements so far made for functioning of the Bench at Allahabad from 1-7-2014 and the list of the fresh cases which are ripe for listing before the Allahabad Bench.*
 - (C) *Please provide the file in which the aforesaid direction of the Allahabad High Court is dealt with and provide copies of all note sheet pages and correspondence pages of the said file.*
 - (D) *Please provide digital list of the pending appeals and applications as on 1-6-2015 from the State of Uttar Pradesh.*
 - (E) *Please also provide separate list for the appeals and applications, which have been filed from the State of Uttar Pradesh from 1-1-2015 till the date of providing the information*
 - (F) *Please provide date-wise details for the steps taken for complying with the directions of the Punjab & Haryana High Court for making the CESTAT Bench at Chandigarh functional from July, 2014.*
 - (G) *Please provide the arrangements so far made for functioning of the Bench at Chandigarh from 1-7-2014 and the list of the fresh cases which are ripe for listing before the Chandigarh Bench.*
 - (H) *Please provide the file in which the aforesaid direction of the Punjab & Haryana High Court is dealt with and provide copies of all note sheet pages and correspondence pages of the said file.*
 - (I) *Please provide digital list of the pending appeals and applications as on 1-6-2015 from the State of Punjab, Haryana, Himachal and J&K.*
 - (J) *Please also provide separate list for the appeals and applications, which have been filed from the State of Punjab, Haryana, Himachal and J&K from 1-1-2015 till the date of providing the information.*
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, CPIO & Accounts Officer has deliberately and

malafidely not provided complete and correct information as sought by the appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUND OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and spirit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the CPIO and Deemed CPIO has not provided complete and correct information in as much as the communications sent by the Hon'ble President, CESTAT or received by his Office, have not been provided and the information have merely been provided from File Nos. 23(48)/CESTAT/Allahabad Bench/Admn/2015 and 23(46)/CESTAT/Chandigarh/Admn/2015, whereas the information held by the Office of the Registrar and other functionaries of the CESTAT have not been provided.
- (4) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (5) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or

refused to the appellant.

- (7) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (8) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.



Signature of Appellant
Telephone No. : 9810077977
24651101
Fax No. 011-24635243

Place : New Delhi
Dated : 17-07-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9130/15

Dated : 2-6-2015

To

Shri Rajender Prasad
CPIO & Accounts Officer
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

02 JUN 2015


1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide date-wise details for the steps taken for complying with the directions dated 13-5-2015 of the Allahabad High Court in the case of Om Shiv Transport v UOI -WT.No.354 of 2015 (copy enclosed) for operationalisation of Allahabad Bench at CESTAT.</p> <p>(B) Please provide the arrangements so far made for functioning of the Bench at Allahabad from 1-7-2014 and the list of the fresh cases which are ripe for listing before the Allahabad Bench.</p> <p>(C) Please provide the file in which the aforesaid direction of the Allahabad High Court is dealt with and provide copies of all note sheet pages and correspondence pages of the said file.</p> <p>(D) Please provide digital list of the pending appeals and applications as on 1-6-2015 from the State of Uttar Pradesh.</p> <p>(E) Please also provide separate list for the appeals and applications, which have been filed from the State of Uttar Pradesh from 1-1-2015 till the date of providing the information</p> <p>(F) Please provide date-wise details for the steps taken for complying with the directions of the Punjab & Haryana High Court for making the CESTAT Bench at Chandigarh functional from July, 2014.</p> <p>(G) Please provide the arrangements so far made for functioning of the Bench at Chandigarh from 1-7-2014 and the list of the fresh cases which are ripe for listing before the Chandigarh Bench.</p>

(D+E+F+I)

CPIO - Information already provided

Applicant - Not complete and subsequent. He is going for date inspection and has asked to provide complete data

	<p>(H) Please provide the file in which the aforesaid direction of the Punjab & Haryana High Court is dealt with and provide copies of all note sheet pages and correspondence pages of the said file.</p> <p>(I) Please provide digital list of the pending appeals and applications as on 1-6-2015 from the State of Punjab, Haryana, Himachal and J&K.</p> <p>(J) Please also provide separate list for the appeals and applications, which have been filed from the State of Punjab, Haryana, Himachal and J&K from 1-1-2015 till the date of providing the information.</p> <p>Note:-Please provide point-wise information/ response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 25f 999740 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.


Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above
Hira/-HK

Case :- WRIT TAX No. - 354 of 2015

Petitioner :- M/S Om Shiv Transport

Respondent :- Union Of India Thru. Secy. Dept Of Reve. And 4 Others

Counsel for Petitioner :- Nishant Mishra, S.D. Singh

Counsel for Respondent :- A.S.G.I., Gyan Prakash, Ramesh Chandra Shukla, Ravi Prakash Srivastava

Hon'ble Arun Tandon, J.

Hon'ble Surya Prakash Kesarwani, J.

Heard Sri S.D. Singh, learned Senior Advocate assisted by Sri Nishant Mishra, learned counsel for the petitioner and Sri Ashok Mehta, learned A.S.G.I. and Sri Gyan Prakash and Sri R.C. Shukla, learned counsels for the respondents.

Affidavit filed by the Registrar, Custom Excise and Service Tax Tribunal, New Delhi is taken on record.

Notification for constitution of a Bench of the Custom Excise and Service Tax Appellate Tribunal at Allahabad was made by the Central Government as early as on 01.11.2013 along with Benches to be established at Hyderabad and Chandigarh. At Hyderabad the Bench has been established. At Chandigarh a circuit Bench has been made operational. It is only at Allahabad that the Bench of the Tribunal is not being established despite the notification made nearly two years ago.

Only explanation furnished before this Court is that a letter was written by the Registrar of the Tribunal at New Delhi to Chief Secretary, U.P. Government, Lucknow to provide suitable accommodation at Allahabad for establishment of the Bench, which has not been responded.

Letter dated 14.11.2013 was followed by a letter from the State Government to the Collector, Allahabad dated 17.12.2013 for the same purpose. What has happened thereafter is not known.

We fail to understand as to why the Central Government itself could not provide suitable accommodation for Tribunal specifically when it has large space available at 38 M.G. Marg, Civil Line, Allahabad.

We have been informed that earlier an Income Tax Appellate Tribunal operational in the same premises has been shifted to Lucknow. Therefore the space which was earlier occupied by the Income Tax Tribunal at Allahabad is now available for use for the Custom Excise and Service Tax Appellate Tribunal.

We are of the considered opinion that the notification issued for constitution of a Bench as early in the year 2013 cannot be permitted to be frustrate and made a waste paper for years only because of inaction on the part of the State or its departments.

②

The respondents must ensure utilization of the space available at 38 M.G. Marg Civil Line, Allahabad for establishment of the Bench and thereafter they require any additional accommodation, the Central Government may either provide any of its own property at Allahabad or it may request the State Government to do so. For the facts which have been noted above be issue following directions:-

(a) Let State of U.P. through Chief Secretary be impleaded as respondent no. 6 during the course of the day. Notice on behalf of respondent no. 6 has been accepted by learned Standing Counsel.

(b) The respondents no. 1 and 2 shall ensure that a Bench of Custom Excise and Service Tax Tribunal becomes operational at Allahabad atleast new cases to be filed w.e.f. 01.07.2015.

(c) The respondent no. 1 shall file his personal affidavit indicating as to why the State has not responded to the request letter dated 11.12.2013 till date and what reply was received from the District Magistrate, Allahabad in respect of accommodation for establishment of full fledged Tribunal.

(d) The respondent no. 1 may file an affidavit of an officer not below the rank of a Secretary as to why the property owned by the Union of India in the city of Allahabad including 38 M.G. Marg, Civil Line, Allahabad cannot be suitably provided for establishment of a Bench of the Tribunal at Allahabad.

(e) The Commissioner of Central Excise shall file his personal affidavit indicating space available with the Tribunal at Allahabad and as to why it cannot accommodate a regular Bench at Allahabad, till suitable alternate arrangements are made.

We hope and trust that there shall be no request for further time be granted in the matter. The Court has been informed that complete infrastructure for establishment for one Bench of Tribunal is at present available at 38 M.G. Marg, Civil Line, Allahabad i.e. the portion, which is lying unused after shifting of one of the Income Tax Tribunals to Lucknow.

Put up on 31.7.2015.

Order Date :- 12.5.2015

dhirendra/-

F.No. 10-55/ CESTAT/CPIO-ND/RP/2015
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated--15/7/15

ID No. 10-55/2015

To,

Shri R.K. Jain
1512-B, Bhishma Pitamaha
Marg, Wazir Nager,
New Delhi-110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 9130/15 Dt. 2/6/15
and our ID No. 10-55/2015 the information received from --AR, Ahmed,
containing 393 pages is enclosed herewith for your reference
please.

You are, Therefore, requested to please acknowledge the
receipt and deposit Rs. 786/- @2/- per page) to this Tribunal by
cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender Prasad)
Accounts Officer/CPIO

Encl:- As above

Copy to:- Computer Section for Website

10

F.No.33(291)/RTI/Misc/CESTAT/ND/Adman-15
Customs Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66

Dated :07/07/2015

Sub:- Information sought under RTI Act 2005-reg.

Sir,

Kindly refer to CPIO letter No. 10-55/CESTAT/CPIO-ND/RP/2015 dated 04/06/2015 and Shri. R.K. Jain R.T.I. application No. RTI/P-195/9130/15 dated 02/06/2015 and dated 29/05/2014 and inspection No. 689 dated 24/06/2015, the requisite information is as under:-

Point No.(a) & (c)

Find enclosed herewith photo copies of all the correspondence consisting of 335 pages and Note Sheet consisting of 19 pages and file cover gathered from the file No. 23(48)/CESTAT/Allahabad Bench/Adman-2015.

Point No. (b), (d), (e), (i) & (j)

Not pertains to Adman Section.

Point No. (f), (g) & (h)

Find enclosed herewith photo copies of all the Note Sheet consisting 37 pages and file cover gathered from the file No 23(46)/Set-up Chandigarh/CESTAT/Admn-2015.

Encls: — Sheets

(A)	355
(C)	+ 38
<hr/>	
Total	393

To,

b
14.7.15
(Mukesh Gupta)
Assistant Registrar(Admn)

1. Shri. Rajender Prasad, Accounts Officer/CPIO, New Delhi.

38 11

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

WEST BLOCK-2 R. K. PURAM, NEW DELHI - 110 066



File No.

23(46)/Set-up/Chandigarh/CESTA

Section

Admo - 13

Subject

SETTING UP OF BENCH
AT CHANDIGARH

Previous Reference

Later Reference

2(5)

-37-

PUC - Dy No 1322 dt 30/06/2015


12

PUC - is a letter dated 29/06/2015 received from Executive Engineer, Chandigarh intimating that framing work of aluminum partitions has been down at site but final fixing is held up for finalization of the same as per our requirement.

Hence, they have requested the Registrar, CESTAT to inspect the work at Chandigarh immediately, so that work may be completed in time.

Submitted for further order's please.

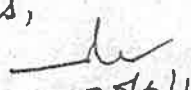
Sarg
30/6/15


20/6/15
A.R. (Admin)

Mobile Registers

Submitted for each 15


30/6

Yes,

30/6/15

H. K. Pradhan

Some Measurements etc are to be taken in the site one amount also ~~to be~~ ^{arrange} requiring to attend site. That you will be visit to S. S. Thind, etc for work Chulgha. on 1.7.2015

1396/R
30/6/15


30/6

 
30.6

Dy. No. 1255 dtd. 23/6/15

PUC is the letter recd. from Executive Engineers, Chd. wherein they have ~~also~~ requested that necessary formal approval for modified layout plan duly approved may be sent to them & also approval of layout plan from Estate Office, U.T. Chd. is required for addition/alteration in pvt. buildings.

In view of the above, fair letter to Estate Office, UT Chd. for according approval for temporary alterations is placed below for approval/sig. please.

Seis
23/6/15

D
AR(A) 23/6/15

Hon'ble Registrar

D
23/6/15

APPELLATE AUTHORITY
UNDER RIGHT TO INFORMATION ACT, 2005
Customs, Excise & Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-41(A)/CESTAT/FAA-SKM/2015
CPIO ID NO. 10-55/CESTAT/CPIO-RP/2015

Shri R.K.Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/Decision: 10.08.2015

ORDER No. 37/2015

The grievance of the appellant in this appeal is that the information furnished by the CPIO pursuant to the RTI application dated 02.06.2015 are not complete and sufficient. Thus, the appellant prayed for inspection of the records/data available in the concerned section and after inspection, copies of the required documents/records to be furnished to him by the CPIO.

2. In view of above, I am of the opinion that the appellant should be allowed opportunity for verification of the documents. Upon verification, the documents required thereafter shall be furnished by the CPIO on receipt of the communication regarding the specific documents required for the purpose from the appellant. The exercise of inspection of documents/records and furnishing of desired information should be adhered to within a period of 3 weeks from the date of this order. *receipt of*


(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9130/15) /Appeal/ 15865 dated 17.07.2015.

2. Shri Rajender Prasad, CPIO/Assistant Registrar, CESTAT, New Delhi.

3. Office Copy

Remd 6/8/15
21/8/2015